
(2021) 10 NCLT CK 0044

In the National Company Law Appellate Tribunal

Case No : IB 1094(ND)2019 IA/3822/2021

M/s. S. S. Enterprises

APPELLANT

Vs

M/s. Homes Connect Developers Pvt. Ltd

RESPONDENT

Date of Decision : 01-10-2021

Acts Referred:

Insolvency and Bankruptcy Code, 2016 — Section 7

Citation : (2021) 10 NCLT CK 0044

Hon'ble Judges : Abni Ranjan Kumar Sinha, Member (J); L. N. Gupta, Member (T)

Bench : Division Bench

Final Decision : Dismissed/Disposed Of

Judgement

By filing this application, the Applicant/RP has prayed for withdrawal of the Application in terms of the settlement arrived between the parties. Heard the Ld. Counsel appearing for the Applicant and perused the averments made in the application.

Ld. Counsel for the Applicant submits that he has received Form-FA from the Applicant and the COC vide Resolution No.I in its meeting dated 10th July 2021 has approved the withdrawal of CIRP by 100% voting share.

Ld. Counsel further submits that RP has already received the CIRP cost. So, considering the submissions, we permit the withdrawal of the Application.

Accordingly, IB-1094/2019 is Dismissed as Withdrawn.

With this, the present IA stands disposed of.